Central Administrative Tribunal Principal Bench New Delhi

OA No.1300/2018

New Delhi, this the 2nd day of April, 2018

Hon'ble Mr. Raj Vir Sharma, Member (J) Hon'ble Ms. Praveen Mahajan, Member (A)

Jyoti Kumari
Age 28 years, Designation:Nurse/Midwife
Group "C"
D/o Shri Ram Kumar Khatri
R/o H.No.139 Village Mubarak Pur
PO Kanjhawala Delhi.

.... Applicant

(By Advocate: Shri Yogesh Kumar Mahur)

Versus

- The Govt. of N.C.T. of Delhi
 Through the Chief Secretary
 5th Floor, Delhi Sachivalaya, New Delhi.
- Delhi Subordinate Services Selection Board Through its Secretary
 F-18, Karkardooma Institutional Area Delhi – 92.
- 3. South Delhi Municipal Corporation
 Through its Commissioner
 Civic Centre, New Delhi. ...

.... Respondents.

ORDER (ORAL)

Hon'ble Mr. Raj Vir Sharma, Member (J)

Heard the learned counsel for the applicant.

2

2. Learned counsel for the applicant submitted that he will be

satisfied, if a direction is given to the respondents to dispose of

the representation of the applicant within a specific period, which

is at Annexure A-I.

3. In view of the above submission made before us by the

learned counsel for the applicant, without going into the merits of

the case, we direct the respondents to decide the aforesaid

representation of the applicant within a period of six weeks from

the date of receipt of a copy of this order. The OA is disposed of,

accordingly, at the admission stage.

(Praveen Mahajan) Member (A) (Raj Vir Sharma) Member (J)

`uma'